



LEGISLATIVE ASSEMBLY OF THE STATE OF GOA

**The Goa Town and Country Planning
(Amendment) Bill, 2021**

(Bill No. 28 of 2021)

(To be introduced in the Legislative Assembly of the State of Goa)

GOA LEGISLATURE SECRETARIAT,
ASSEMBLY HALL, PORVORIM, GOA
JULY, 2021

**The Goa Town and Country Planning
(Amendment) Bill, 2021**

(Bill No. 28 of 2021)

A

BILL

further to amend the Goa, Daman and Diu Town and Country Planning Act, 1974 (Act No. 21 of 1975).

BE it enacted by the Legislative Assembly of Goa in the Seventy-second Year of the Republic of India as follows:-

1. Short title and commencement.— (1) This Act may be called the Goa Town and Country Planning (Amendment) Act, 2021.

(2) It shall come into force at once.

2. Amendment of long title. — In the Goa, Daman and Diu Town and Country Planning Act, 1974 (Act 21 of 1975) (hereinafter referred to as the “principal Act”), in the long title, for the expression “Union territory of Goa, Daman and Diu”, the words “State of Goa” shall be substituted.

3. Amendment of section 1.— In section 1 of the principal Act,—

(i) in sub-section (1), the expression “, Daman and Diu” shall be omitted;

(ii) for the words “Union territory”, wherever they occur, the words “State of Goa” shall be substituted.

4. Amendment of section 2.— In section 2 of the principal Act,—

(i) in clause (4), the expression “, Daman and Diu” shall be omitted;

(ii) for clause (13), the following clause shall be substituted, namely:-

“(13) “Government” means the Government of Goa;”;

(iii) clauses (30A) and (30B) shall be renumbered as clauses (30B) and (30C) respectively and before clause (30B) so renumbered, the following clause shall be inserted, namely:-

“(30A) “State” means the State of Goa;”;

(iv) clause (31) shall be omitted;

(v) in clause (32), the expression “, Daman and Diu” shall be omitted.

5. **Amendment of section 4.**— In section 4 of the principal Act,—

(i) the expression “,Daman and Diu”, wherever it occurs shall be omitted;

(ii) for the words “Union territory”, the word “State” shall be substituted.

6. **Amendment of sections 8, 9 and 110.**— In sections 8, 9 and 110 of the principal Act, for the words “Union territory”, wherever they occur, the words “State of Goa” shall be substituted.

7. Amendment of section 44.— In section 44 of the principal Act, in subsection (2), in clause (a), for the words “Union territory”, the word “State” shall be substituted.

8. Amendment of sections 64 and 140.— In sections 64 and 140 of the principal Act, for the words “Legislative Assembly of the Union territory” wherever they occur, the words “Legislative Assembly of Goa” shall be substituted.

Statement of Objects and Reasons

The Goa, Daman and Diu Town and Country Planning Act, 1974 (Act 21 of 1975) (hereinafter referred to as the “said Act”) was enacted by the Legislative Assembly of Goa, Daman and Diu when Goa was part of the Union Territory of Goa, Daman and Diu. After enactment of the Goa, Daman and Diu Reorganization Act, 1987 (Central Act 18 of 1987), the new State of Goa as also the new Union Territory of Daman and Diu were formed. After Goa attained Statehood the said remained in force and it is now proposed to omit the expressions “Daman and Diu” and “Union territory” from the said Act.

This Bill seeks to achieve the above object.

Financial Memorandum

No financial implications are involved in this Bill.

Memorandum Regarding Delegated Legislation

No delegated legislation is envisaged in this Bill.

Porvorim, Goa
22nd July, 2021

Chandrakant Kavlekar
Dy. Chief Minister/
Minister for Town &
Country Planning

Assembly Hall,
Porvorim, Goa.
22nd July, 2021

(Namrata Ulman)
Secretary to the
Legislative Assembly of Goa